

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DHSL TEXTILES (INDIA) LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	DHSL Textiles (India) Limited
2.	Date of Incorporation Of Corporate Debtor	19/12/1984
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Delhi
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	L51900DL1984PLC019624
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: R-815, New Rajinder Nagar, New Delhi-110060, India
6.	Insolvency commencement date in respect of Corporate Debtor	04.10.2021
7.	Estimated date of closure of insolvency resolution process	02.04.2022 i.e., 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg. No. IBBI/PA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: G-41, Ground Floor, West Patel Nagar, New Delhi-110008 Email: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: G-41, Ground Floor, West Patel Nagar, New Delhi-110008 E-mail id: cirp.dhsltextiles@gmail.com
11.	Last date for submission of claims	18-10-2021
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	WEB LINK: https://ibbi.gov.in/home/downloads Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-IV, has ordered the commencement of Corporate Insolvency Resolution Process of DHSL Textiles (India) Limited on 04.10.2021.

The Creditors of DHSL Textiles (India) Limited are hereby called upon to submit their claims with proof on or before 18.10.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The operational creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Date: 05.10.2021

Place: New Delhi

Sd/-
Mohd Nazim Khan
Interim Resolution Professional
IBBI/PA-002/IP-N00076/2017-18/10207

BRANCH - LOHAMANDI, GHAZIABAD

POSSESSION NOTICE
(For Immovable Property) (under Rule 8 (1))

Whereas, The undersigned being the authorised officer of the **UNION BANK OF INDIA** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the Borrowers/ Guarantors/ Mortgagee and also owner of the property/sureties to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrowers/ Guarantors and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this mentioned date. The borrowers/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the payment of notice amount and interest thereon to the **UNION BANK OF INDIA, LOHAMANDI BRANCH GHAZIABAD**. The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrower/Guarantor	Description of Immovable Property	Date of Demand Notice	Date of Possession	Outstanding Amount
Borrower: Mrs Kamlesh Yadav W/o Ramesh Chand Yadav, H.No. DD-88, Block -DD, Ansa's Avantika (Chirangvi Vihar), Hapur Road, Ghaziabad- 201002, Uttar Pradesh. Co-Borrower: Mr. Ramesh Yadav S/O Hoshiyar Singh, H.No. DD-88, Block-DD, Ansa's Avantika (Chirangvi Vihar), Hapur Road, Ghaziabad-201002, Uttar Pradesh. Guarantor: Mr. Kuldeep Kumar Garg S/o Ram Avtar Garg, H.No. 202, KM-19, Kavinagar, Ghaziabad- 201003, Uttar Pradesh.	Property: Sale Deed No. 4532 dated 04.11.2010, Bahi No. 1, Jld No. 2472 on pages 283-301. Residential Property situated on H.No. DD-88, Block-DD, Ansa's Avantika, (Chirangvi Vihar), Hapur Road, Ghaziabad, Pin Code 201002, Uttar Pradesh, Measuring area 200.00 Sq. Mtr in the name of Mrs. Kamlesh Yadav W/o Mr. Ramesh Yadav. Boundaries: East: Plot No. PDD 89, West: Plot No. PDD-87, North: Plot No. PDC 89, South: 12 Mtrs wide.	09.04.2021	01.10.2021	Rs. 1570541.93 + interest thereon from 31.03.2021

Date : 05.10.2021 Place - Ghaziabad Authorised Officer, Union Bank of India

OFFICE OF THE RECOVERY OFFICER - II DEBTS RECOVERY TRIBUNAL-II, DELHI
4th FLOOR JEEVAN TARA BUILDING, PARLIAMENT STREET, PATEL CHOWK, NEW DELHI - 110001

SALE PROCLAMATION

R.C. No. 06/2016
PROCLAMATION OF SALE UNDER RULE 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993
CORPORATION BANK VS M/S SRS ADVERTISING & MARKETING PVT. LTD.

CD#1. M/s SRS Advertising & Marketing Pvt. Ltd. Through its Director Sh. D. S. Mehdiratta, 303, Avadh Complex, D-5, Laxmi Nagar, Delhi-92

CD#2. Sh. Davinder Singh Mehdiratta, B-227, Vivek Vihar, Delhi-110095

CD#3. Ms. Gurpreeta Kaur, B-227, Vivek Vihar, Delhi-110095

Whereas as per Recovery Certificate No. 06/2016 dated 01.03.2016 drawn by the Presiding Officer, Debts Recovery Tribunal-II mentioning a sum of Rs. 1,38,85,742/- (Rs. One Crore Thirty Eight Lacs Eighty Five Thousand Seven Hundred Forty Two Only), CDs are jointly and / or severally liable to pay the amount of Rs.1,37,45,742/- (Rs. One Crore Thirty Seven Lacs Forty Five Thousand Seven Hundred Forty Two Only) alongwith future interest @12% p.a. from the date of filing of the O.A. 04.02.2014 until recovery with cost.

2. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said Recovery Certificate.

3. Notice is hereby given that in absence of any order of postponement, the said property shall be sold by e-auction and bidding shall take place through "online Electronic Bidding" through the website https://bankauctions.in on 10.11.2021 between 11a.m. to 12 noon with extensions of 5 minutes duration after 12 noon, if required.

4. The sale shall be of the property of the CD(s) above-named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule attached each lot.

5. The property shall be put up for the sale as specified in the schedule. If the amount to be realized by sale is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale will also be stopped if, before auction is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

6. No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold.

7. The sale shall be subject to the conditions prescribed in the Second Schedule to the Income Tax Act, 1961 and the rules made thereunder and to the following further conditions:-

7.1 The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

7.8 In case of default of payment within the prescribed period, the property shall be re-sold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

8. The property is being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS"

9. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

SCHEDULE OF PROPERTY			
Lot No.	Description of the property to be sold	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable
1.	Khasra No. 833, plot no. 224, At Doon Height, Mauza Kanswali Kohari, Vikas Nagar, Dist. Dehradun.	Not Known	Not Known
2.	Khasra no. 786 at Doon Height, Mauza Kanswali Kohari, Vikas Nagar, Dist. Dehradun	Not Known	Not Known
3.	Khasra No. 786 At Doon Height, Mauza Kanswali Kohari, Vikas Nagar, Dist Dehradun	Not Known	Not Known
4.	Khasra No. 556 At Doon Height, Mauza Kanswali Kohari, Vikas Nagar, Dist Dehradun	Not Known	Not Known

Given under my hand and seal on 06.09.2021 (Dattatreya Bajpayee) RECOVERY OFFICER-II, DRT-II, DELHI

DEBTS RECOVERY TRIBUNAL-II, DELHI
4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001

OA No. 22/2019 Corporation Bank VERSUS Respondents

Rahul Kumar & Ors.

1. The Managing Director, M/s Future World Green Homes Pvt. Ltd., Regd. Office S-222, School Block, Shakarpur, New Delhi- 110092.

Also At: M/s Future World Green Homes Pvt. Ltd., Corporate Office: D-247/1, Sector-63, Noida, Landline No. 0120-4567893, 0120-4336999, Email: care@futureworldcare.com

Whereas the above named applicant has instituted a case for recovery of Rs. 19,74,429/- (Rupees Nineteen Lakh Seventy Four Thousand Four Hundred and Twenty Nine Only) against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before Hon'ble Tribunal on 12.10.2021 at 10.30 A.M.

Take notice that in case of your failure to appear on the above mentioned day before this Tribunal, the case will be heard and decided in your details. kindly visit DRT website www.drtbunl.gov.in Phone Number: 011-23745473.) absence.

Due to ongoing Pandemic Situation, all the matters will be taken up through Video Conferencing and for that purposes:-

(i) All the Advocates/Litigants shall download the "Cisco Webex" application/Software;

(ii) "Meeting ID" and "Password" for the next date of hearing qua cases to be taken by Registrar/Recovery Officer-I and Recovery Officer-II shall be available one day prior to the next date at DRT Official Portal i.e. "drt.gov.in" under the Public Notice Head.

(iii) In any emergency qua that, the Advocates/Litigants can contact the concerned official at Ph. No. 011-23748473.

Given under my hand and seal of the Tribunal on this 01st September of 2021.

By order of this Tribunal For Registrar

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF DHSL TEXTILES (INDIA) LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor DHSL Textiles (India) Limited

2. Date of Incorporation Of Corporate Debtor 19/12/1984

3. Authority Under Which Corporate Debtor Is Incorporated / Registered Registrar of Companies, Delhi

4. Corporate Identity No./Limited Liability Identification No. of corporate Debtor LS1900DL1984PLC019624

5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor Registered Office: R-815, New Rajinder Nagar, New Delhi-110060, India

6. Insolvency commencement date in respect of Corporate Debtor 04.10.2021

7. Estimated date of closure of insolvency resolution process 02.04.2022 i.e., 180 days from Insolvency Commencement Date

8. Name and registration number of the insolvency professional acting as interim resolution professional Mohd Nazim Khan Reg. No. IBB/I/PA-002/IP-N00076/2017-18/10207

9. Address and e-mail of the interim resolution professional, as registered with the Board Address: G-41, Ground Floor, West Patel Nagar, New Delhi-110008 Email: nazim@gmknassociates.com

10. Address and e-mail to be used for correspondence with the interim resolution professional Address: G-41, Ground Floor, West Patel Nagar, New Delhi-110008 E-mail id: crip.dhsltextiles@gmail.com

11. Last date for submission of claims 18-10-2021

12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional No Class of Creditors could be ascertained at this stage.

13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.

14. (a) Relevant Forms and (b) Details of authorized representatives WEB LINK: https://ibbi.gov.in/home/downloads Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-IV, has ordered the Commencement of Insolvency Resolution Process of DHSL Textiles (India) Limited on 04.10.2021.

The Creditors of DHSL Textiles (India) Limited are hereby called upon to submit their claims with proof on or before 18.10.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The operational creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof or claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Date: 05.10.2021 Place: New Delhi Interim Resolution Professional IBB/I/PA-002/IP-N00076/2017-18/10207

Mohd Nazim Khan Company Secretary

PUBLIC NOTICE
DELICIOUS COCO WATER PRIVATE LIMITED - IN LIQUIDATION
Proposed E-Auction on 16th October 2021
Notice is hereby given that the proposed E-Auction on 16th October 2021 in the above matter, would not be held, in view of the order of NCLT to maintain status-quo, till the time the decision on the scheme on merit under section 230 of the Companies Act 2013 is taken by the creditors.

Kishan Gopal Somani - Liquidator
IBBI Reg No: IBB/I/PA-001/IP-P00300/2017-18/10544
KG Somani Insolvency Professionals Private Limited
Address: 3/15, 4th Floor, Asaf Ali Road, New Delhi - 110002
Email id: kgs.deliciouscocowater@gmail.com,
Contact Number: 011-41426262, 011-23277677, 9310182010

punjab national bank
..... Together for the better

Circle Sastra Fazilka
Date: 14-09-2021

Borrower : M/s Krishan Lal & Sons Address: Shop No.78 New Grain Market Kotkapura, Green Enclave St No.1B/s Nirankari Bhawan , kotkapura-151204

Proprietor : Desh Bhushan S/o Krishan Lal, Address: Shop No.78 New Grain Market Kotkapura, Green Enclave St No.1B/s Nirankari Bhawan , kotkapura-151204.

Guarantor : Sanjiv Sethi S/o Desh Bhushan, Address: H. No.168 Prem Nagar Ward No.3, Part-2, Kotkapura-151204.

Name: Sanjiv Sethi S/o Desh Bhushan (Guarantor), Address: H.No.168 , Prem Nagar Ward No.3, Part-2, Kotkapura-151204.

Dear Sir,
NOTICE U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.
Reg : Account No. 00775015002378 (OD GEN) availed by M/s Krishan Lal & Sons through its proprietor Desh Bhushan S/o Krishan Lal.
You, M/s Krishan Lal & Sons have availed the following credit facilities From BO: Kotkapura Satta Bazaar- Sol Id -(007710)

Sr. No.	Facility	Limit (Lakh)	Balance Outstanding as on 30.06.2021
1.	Over Draft	35.00 (Thirty Five Lakh)	3615024.93 + future intt & Charges
	TOTAL	35.00 (Thirty Five Lakh)	3615024.93+ future intt & Charges

Due to non-payment of instalment/interest/principal debt the account/s has/ have been classified as Non-Performing Asset on 30.06.2021 as per Reserve Bank of India guidelines. We have already demanded/recalled the entire outstanding together with interest and other charges due under the above facilities from the Borrower, vide letter dated 03.09.2021, copy of which has already been sent to you. We have invoked the guarantee vide letter dated 03.09.2021.

The amount due to the Bank as on 30.06.2021 is Rs 3615024.93 (Rupees Thrity Six lakh Fifteen Thousand Twenty Four And Ninety Three Paise Only) with further interest until payment in full (hereinafter referred to as "secured debt").

To secure the outstanding under the above said facilities, you have, inter alia, created security interest in respect of the following properties/assets:

Sr. No.	Facility	Security
1.	Over Draft	EQM of the commercial shop no.78 measuring 277.77 Sq Yds Situated at New Grain Market regd in name of Sanjeev Sethi S/o Desh bhushan Sethi vide Deed No.3538 dated 31.03.2005.

We hereby call upon you to pay the amount of Rs 3615024.93 (Rupees Thrity Six lakh Fifteen Thousand Twenty Four And Ninety Three Paise Only) with further interest on the contracted rate until payment in full within 60 days (Sixty days) from the date of this notice. In default, besides exercising other rights of the Bank available under Law, the Bank is intending to exercise any or all of the powers as provided under section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter referred to as "the Act"). The details of the secured assets/ intended to be enforced by the Bank, in the event of non-payment of secured debt by you are as under:

EQM of the commercial shop no.78 measuring 277.77 Sq Yds Situated at New Grain Market regd in name of Sanjeev Sethi S/o Desh bhushan Sethi vide Deed No.3538 dated 31.03.2005.

Your attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank. You are also put on notice that any contravention of this statutory injunction/restraint, as provided under the said Act is an offence. If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realised shall be deposited/remitted with/to the Bank. You will be liable to render proper account of such realisation/income.

"We reserve our rights to enforce other secured assets."

Please comply with this demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.

"This notice is issued without prejudice to the bank taking legal action before DRT/Court, as the case may be."

"This notice is issued without prejudice to the bank's rights in the suit/litigation pending before DRT/Court."

***Delete, if inapplicable**

Yours faithfully,
For Punjab National Bank
Kuldip Kumar (Chief Manager), AUTHORISED OFFICER

IMPORTANT
When care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

पंजाब नैशनल बैंक ...पंजाब का बैंक !
punjab national bank ...the name you can BANK upon !

SASTRA DIVISION, 3RD FLOOR, EAST WING, PLOT NO. 4, SEC. 10, DWARKA NEW DELHI. (email- horecovery@pnb.co.in/hosastrawilful@pnb.co.in)

SHOW CAUSE NOTICE 07.09.2021

1. M/s Vadrj Cement Ltd. - 3rd Floor, Loyds Point, AS Marathe Road, Prabhadevi, Mumbai 400025

2. Mr. Rishi Kamlesh Aganwal (Promoter Director)- Ta/B, Somerset Place, 61d Bhulabhai Desai Road, Mumbai 400026

3. Mr. Atul Zade (Director)- A-112, 1st Floor, Aradhana CHS, G D Ambedkar Road, Naigaon Dadar East, Mumbai 400014

4. Mr. Viyay Prakash Sharma (Director)- B-23, Law Apartments, Karkardooma, new Delhi 110092

5. Mr. Krishna Gopal Toshniwal (Director)- B-1903, Lakshchandi Heights, Off Gen AK Vaidya Marg, Kulkuldhani, Goregaon (East), Mumbai 400063

6. M/s ABG Cement Holdco Pvt. Ltd (Corporate Guarantor)- 2nd Floor, Bhupati Chambers, 13, Mathew Road, Opera House, Mumbai 400004

7. M/s ABG International Pvt. Ltd. (Corporate Guarantor)- Bhupati Chambers, 13, Mathew Road, Opera House Mumbai 400004

Dear Sir(s)/Madam(s),

Reg.: Show Cause for Identification of default in the loan account of M/s Vadrj Cement Limited with the Bank, as "Wilful"

Please refer to notice dated 08.07.2021 issued by the bank vide which the event(s) of wilful default perceived in the captioned loan account has been pointed out and you thereby called upon to rectify the default/s within 10 days of receipt of the said notice. However, you failed/neglected to take any action thereto.

The facts of the matter were placed before the Committee for Identification of Wilful Defaulters ("Identification Committee") constituted in consonance with the RBI guidelines. The Committee, in its meeting held on 21.08.2021, after going through facts of the matter & evidence on record, has concluded that events of default/s has occurred in the account which are wilful and substantial to classify you as "Wilful Defaulter", inter alia for the following reasons:

Capacity to Pay
Borrower/ Guarantors have defaulted in meeting their repayment obligations, even when they have capacity to honour the said obligations.

Rs. in crores

Name of Guarantors

Nate Means

Sh. Rishi Kamlesh Aganwal Rs. 26.61

M/s ABG Cement Holdco Pvt. Ltd Rs. 628.52

M/s ABG International Pvt. Ltd. Rs. 665.90

Diversification of Funds

1. The company diverted funds to the tune of Rs.107.37 Crore and siphoned funds to the tune of Rs.0.64 Crore.

2. Frequent transactions with companies having common directors - Rs.25.77 Crore paid to these companies, which are shell companies operated on paper by ABC group.

3. Rs.111.90 Crore paid and Rs.88.01 Crore received from M/s Mahavir Distributors Pvt. Ltd., an undisclosed interconnected concern of VCL. The amount was not related to the operating business.

4. Company has utilized short term working capital funds for long term purposes.

5. Company has incorporated an overseas branch during the year 2012-13 at Ras-al-Khaimah-Free Trade Zone, in a tax haven based in UAE. Based on the financials it is observed that massive uneven financial development took place in that particular branch. This Branch contributed almost 100% of total revenue reported by the Company in FY 2011-12 and FY 2012-13. On the third year of its incorporation viz. FY 2014-15, Branch has sold off all inventory on scrap value equivalent to around 2.04% of book value leads to a loss of AED 239,70,752. It indicates possible diversion of funds committed by company through opening dummy branch in UAE.

6. Trade receivables are reduced drastically from Rs.3.49 Crore to Rs.0.32 Crore i.e. by Rs.3.17 Crores. However as per Cash Flow Statement for the same period as reported, trade receivable is reduced by only Rs.2.80 Crore.

7. Unsecured loan decreased by Rs.41 Crore during the FY 17-18.

8. Interest free loan to subsidiaries which was pending for long time.

9. Debentures issued to related parties for Rs.44.25 Crore later converted to equity shares. In case you feel aggrieved by the aforesaid conclusion of the Identification Committee, you may make a submission/representation, if you so desire, to the Identification Committee for consideration and show cause as to why you should not be classified as "Wilful Defaulter". Your submission/representation should reach us within 15 days of the receipt hereof and be sent either to Dy. General Manager, SASTRA Division, 3rd Floor, East Wing, Punjab National Bank, Head Office, Sector 10, Dwarka, New Delhi-110075 or through the Zonal SASTRA Mumbai.

If we do not receive any submission/representation of yours, it would be deemed that you have nothing to say in your defence against the conclusion of the Identification Committee. Please take note that pursuant to submission/ non submission of your show cause, the Identification Committee shall proceed to pass an order with regard to declaration of the Wilful Defaulter as per the RBI guidelines.

The undersigned is the member of the Identification Committee constituted in consonance with the RBI directives and the Identification Committee has authorized the undersigned to send this show cause notice under his signature.

Sd/-
(Ashok Kumar Mishra)
Member of Identification Committee

By order of the Board For Omoxe Limited

Sd/-
Navin Jain
Company Secretary

Place: New Delhi Date: October 05, 2021

OMAXE
Turning dreams into reality

OMAXE LIMITED (CIN: L74899HR1989PLC051918)
Regd. Office: Shop No-19 B, First Floor, Omoxe Celebration Mall, Sohna Road, Gurugram, Haryana-122001.

Corp. Office: Omoxe House, 7, Local Shopping Complex, Kalkaji, New Delhi-110019
Tel: 011-41896680-85; Fax: 011-41896653
Email: secretarial_1@omoxe.com | Website: www.omoxe.com

NOTICE

NOTICE OF 1/2021-22 EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Pursuant to the provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015 ("Listing Regulations") read with relevant circular issued by the Ministry of Corporate Affairs ("MCA Circular") and also Circulars issued by the Securities and Exchange Board of India ("SEBI Circulars"), Notice is hereby given that 1/2021-22 Extra Ordinary General Meeting ("EGM") of the Members of Omoxe Limited ("the Company") will be held on Wednesday, October 27, 2021 at 12:00 noon through Video Conferencing ("VC"/ Other Audio Visual Means ("OAVM") facility without the physical presence of the members at the common venue to conduct the Special Business as stated in the Notice convening the said EGM.

In compliance with the provisions of MCA vide its Circular No.14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 5, 2020, Circular No. 39/2020 dated December 31, 2020 and Circular No. 02/2021 dated January 13, 2021 and SEBI circulars dated May 12, 2020 and January 15, 2021, Notice of the EGM together with explanatory statements, the instruction for e-voting and participation in the EGM have been sent through electronic mode to those Members whose email IDs are available with the Company/Depositories/RTA in accordance with the aforesaid MCA circulars & SEBI Circulars. The electronic dispatch of Notice of the EGM to the Members has been completed on October 05, 2021. The Notice of the EGM along with explanatory statement are also available on the Company's website www.omoxe.com and website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of Link Intime India Private Limited at URL: https://instanmeet.linkintime.co.in

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to Members to exercise their right to vote by electronic means on proposed resolutions to be passed at the EGM. The voting rights of Members shall be as per the number of equity shares held by the members as on the cut-off/record date which is Wednesday, October 20, 2021. A person whose name is recorded in the Register of Members or in the register of beneficial owners maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting and to participate in the meeting.

The e-voting period will commence on Sunday, October 24, 2021 at 9.00 a.m. (IST) and will end on Tuesday, October 26, 2021 at 5.00 p.m. (IST). The e-voting module shall be disabled by Link Intime India Private Limited for voting thereafter. Once the vote on a resolution is cast by the shareholder, the shareholders shall not be allowed

तापमान नोएडा	गाजियाबाद	गुरुग्राम	फरीदाबाद
अधिकतम	35.4 डि.से.	35.4 डि.से.	33.6 डि.से.
न्यूनतम	26.4 डि.से.	26.4 डि.से.	25.2 डि.से.

जनसत्ता , नई दिल्ली , 6 अक्टूबर , 2021	5
--	----------

चोरी की मोटर साइकिल से जोमैटो का खाना पहुंचाने वाला गिरफ्तार

जनसत्ता संवाददाता नोएडा, 5 अक्टूबर।

थाना सेक्टर 49 पुलिस ने मंगलवार को चोरी की मोटर साइकिल पर खाना पहुंचाने वाले आरोपी अभिलाष यादव को गिरफ्तार किया है। जांच में पता चला है कि आरोपी जोमैटो से जुड़ा (डिलीवरी बाय) है। पुलिस ने उससे चोरी की मोटर साइकिल बरामद की है।

प्रप्र ख सार्वजनिक घोषणा [भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमनाली, 2016 के विनियम 12 के अधीन] जेम बैटरीज प्राइवेट लिमिटेड के हितधारकों के अवधानार्थ सुरंगत विवरण	
1. 'कांपोर्ट देनदार का नाम	जेम बैटरीज प्राइवेट लिमिटेड
2. 'कांपोर्ट देनदार के निगमन की तिथि	13/08/2003
3. 'प्राधिकरण' जिसके 'अधीन' कांपोर्ट' देनदार नियमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनी-दिल्ली
4. 'कांपोर्ट' देनदार' की 'कांपोर्ट' पहचान संख्या/सीमित दायित्व पहचान संख्या	U31909DL2003PTC121756
5. 'कांपोर्ट' देनदार' के 'पंजीकृत' कार्यालय का 'पंजीकृत' कार्यालय' - 'बी-11/11, 'मोहन' कोऑरेटिव इंडस्ट्रियल एरेंट, बटरपुर्, नई दिल्ली-110044	
6. 'ऋण' कोष अक्षमता समाधान प्रक्रिया की अंतिम तिथि	18.08.2021
7. 'कांपोर्ट' देनदार' के 'परिसमापन' के आरंभन की तिथि	17.09.2021 (आदेश 1 अक्टूबर, 2021 को प्राप्त हुआ)
8. 'परिसमापन' के 'रूप' में कांरत 'ऋण' शोध अक्षमता प्रोसेसलन का नाम तथा पंजीकरण संख्या	पंजीकरण संख्या : IBBI/IPA-002/IP-N00060/2018-19/12023
9. 'बोर्ड' के साथ 'पंजीकृत' के 'रूप' में परिसमापन का पता तथा ई-मेल	नाम चन्द्र प्रकाश पता : 812, 8वां तल, इन्द्र प्रकाश बिल्डिंग, वाराणख्मा रोड, भारत-110001 ई-मेल : ip.gempirc2409@gmail.com
10. 'परिसमापन' के 'साथ' होने 'वाले' पत्राचार हेतु प्रयोग में लाया जाने वाला पता तथा ई-मेल	पता : 812, 8वां तल, इन्द्र प्रकाश बिल्डिंग, वाराणख्मा रोड, भारत-110001 ई-मेल : ip.gempirc@gmail.com
11. 'दावे' प्रस्तुत करने की अंतिम तिथि	05.11.2021

एग्रांदा सृजित किया जाता है कि माननीय राष्ट्रीय कम्पनी निधि अधिकरण, नई दिल्ली पीट-III ने दिनांक 17 सितम्बर 2021 को जेम बैटरीज प्राइवेट लिमिटेड के कांपोर्ट ऋणोपेधन समाधान प्रक्रिया को प्रारम्भ करने का आदेश दिया है। एग्रांदा जेम बैटरीज प्राइवेट लिमिटेड के हितधारकों की म्द से, 10 के समुच्च उल्लिखित परिसमापन के पते पर प्रमाण सहित अपने दावे का प्रमाण 05.11.2021 को या इससे पूर्व प्रस्तुत करने का आह्वाण किया जात है।

निम्न लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण दस्ताी (व्यवधान रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं। दावे के फनी अथवा प्रमाण प्रमाण की प्रस्तुति रुद्धनीय होगी।

परिसमापन का नाम एवं हस्ताक्षर : चन्द्र प्रकाश खान एवं तिथि : 05.10.2021, दिल्ली

यूको बैंक (पूरा रूप से कां कम्पनी) UCO BANK (A Bank of India Undertaking)
शाखा कार्यलय: एच-46, कर्नाट प्लेस, नई दिल्ली-110001
कच्चा सूचना घाट 13(4) के अंतर्गत नियम 8(1) के तहत (अचल सम्पत्ति के लिए)
जबकि ब्रितीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित अधिनियम, 2002 (2002 का अधिनियम सं. 54) के अंतर्गत यूको बैंक, कर्नाट प्लेस, नई दिल्ली शाखा का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पढ़े जाने वाले अनुच्छेद 13(12) के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए अधोहस्ताक्षर ने मांग सूचना, दिनांक 28.07.2021 जारी की थी, जिसके द्वारा कर्जदारः (1) श्री त्रुषण शर्मा (2) तिलक राज शर्मा (3) शशि शर्मा , को सूचना में उल्लिखित राशि ₹.1,12.27,155.30 (एक करोड़ बारह लाख सताइस हजार एक सौ पचपन रुपये एवं तीस पैसे मात्र) 30.04.2021 तक (30.04.2021 तक ब्याज सहित) उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर, आकस्मिक व्यय, लागत, प्रमार आदि के साथ चुकाने के लिए कहा गया था। कर्जदार /गारंटर के इस राशि को चुकाने में असफल रहने के कारण, कर्जदार /गारंटर/ रेहिन तथा आम जनता को एतद्वारा सूचित किया जाता है कि अधोहस्ताक्षर ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पढ़े जाने वाले कथित अधिनियम की धारा 13(4) के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए नीचे वर्णित सम्पत्ति का कच्चा दिनांक 04 अक्टूबर 2021 को ले लिया है। कर्जदार /गारंटर को विशेष तौर पर तथा आम जनता को सामान्य तौर पर एतद्वारा सावधान किया जाता है कि वे सम्पत्ति के साथ किसी प्रकार का लेन–देन न करें और आप सम्पत्ति का कोई भी लेनदेन ₹.1,12.27,155.30 (एक करोड़ बारह लाख सताइस हजार एक सौ पचपन रुपये एवं तीस पैसे मात्र) 30.04.2021 तक (30.04.2021 तक ब्याज सहित) उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर, आकस्मिक व्यय, लागत, प्रमार आदि के साथ यूको बैंक, कर्नाट प्लेस, नई दिल्ली शाखा के प्रमार के मुताान के अधीन होगा। ऋणियों / गारंटरों का ध्यान सुरक्षित सम्पत्ति को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम के अनुच्छेद 13 के उप–अनुच्छेद (8) के प्राध्दानों की और आकर्षित किया जाता है।
अचल सम्पत्ति का विवरण
प्लॉट नम्बर एस सी-01/–F, 3, सेक्टर–150, नोएडा, उ0980 में महागुन निवासी में स्थित प्लैट नम्बर 301, ब्लॉक–यॉर्कशावर की सम्पत्ति के सभी भाग एवं हिस्से। क्षेत्रफल परिमाण 2950 वर्ग फीट।
स्थान: नोएडा, उ0980
तिथि: 04.10.2021
प्राधिकृत अधिकारी यूको बैंक

प्रप्र ए सार्वजनिक उद्घोषणा [भारत दिवाला तथा दिवालयिंग मंडल (कांपोर्ट व्यक्तिां के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अंतान] डीएचएसएल टेक्स्टाइल्स (इंडिया) लिमिटेड के क्रेडिटों के ध्यानार्थ	
संबंधित विवरण	
1. कांपोर्ट ऋणधारक का नाम	डीएचएसएल टेक्स्टाइल्स (इंडिया) लिमिटेड
2. कांपोर्ट ऋणधारक के निगमन की तिथि	19.12.1984
3. प्राधिकरण जिसके अंतर्गत कांपोर्ट ऋणधारक कम्पनी नंरुद्वार-दिल्ली नियमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनी-दिल्ली
4. कांपोर्ट पहचान संख्या/कांपोर्ट ऋणधारक का लिस्टिंग लाभाधिकृत पहचान संख्या	LS1900DL1984PLC190624
5. कांपोर्ट ऋणधारक के पंजीकृत कार्यालय तथा प्रमाण कार्यालय का पता	पंजीकृत कार्यालय: अर-815, न्यू रािकट्टर नगर, नई दिल्ली-110006, भारत
6. कांपोर्ट ऋणधारक के संरंभ में दिवाल प्रक्रिया आरंभ होने की तिथि	2.4.2022
7. दिवाल प्रस्ताव प्रक्रिया के समकन की अनुमति तिथि	2.4.2022 अर्थात दिवाल शुरू होने की तिथि से 180 दिन
8. अनंतिम प्रस्ताव प्रक्रिकनन का नाम, पंजीकरण संख्या, अंतिम प्रस्ताव प्रक्रिकनन के रूप में कार्यरत है	मोह. नाजिम खान पी.बी. ई. IBBI/IPA-002/IP-N00076/2017-18/10207
9. बोर्ड में कांपोकृत अंतिम प्रस्ताव प्रक्रिकनन का पता एवं ईमेल:	पता: क्री-401, फूलन, सेक्टर पल्ले नगर, नई दिल्ली-110008, ईमेल: nazim@mnkassociates.com
10. अनंतिम प्रस्ताव प्रक्रिकनन के साथ पत्राचार के लिए प्रवृत्त होने वाला पता तथा ईमेल	पता: क्री-401, फूलन, सेक्टर पल्ले नगर, नई दिल्ली-110008, ईमेल: crip.dhshtextiles@gmail.com
11. दावे जमा करने की अंतिम तिथि	18.10.2021
12. दिवाल प्रस्ताव प्रक्रिया के समकन में क्रेडिटों का कोई दावे सुनिश्चित नहीं (60) के उपबंध (6) के अंतर्गत, अनंतिम प्रस्ताव प्रक्रिकनन द्वारा सुनिश्चित किया गया	इस चरण में क्रेडिटों का कोई दावे सुनिश्चित नहीं किया गया है।
13. किसी दावे में क्रेडिटों के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये पहचान किये गये इन्वॉलन्टी प्रक्रिकनन का नाम (संक्षिप्त रूप से लेन जमा)	इस चरण में क्रेडिटों का कोई दावे सुनिश्चित नहीं एवं तत्पुनः किसी प्राधिकृत प्रतिनिधि का प्रस्ताव नहीं किया गया है।
14. क) संबंधित प्रपत्र तथा ऋ) प्राधिकृत प्रतिनिधियों का विवरण उपलब्ध है	वेब लिंक : https://ibbi.gov.in/home/downloads कांर्य 13 के आलेक में लागू नही

एग्रांदा सृजित किया जाता है कि राष्ट्रीय कम्पनी निधि अधिनियम 2016 के अधिनियम 6 के अंतर्गत डीएचएसएल टेक्स्टाइल्स (इंडिया) लिमिटेड के संरंभ में कांपोर्ट उन्सालेनी प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है।

डीएचएसएल टेक्स्टाइल्स (इंडिया) लिमिटेड के क्रेडिटों को निर्देश दिया जाता है म्द सं. 10 में वर्णित पते पर अनंतिम प्रस्ताव प्रक्रिकनन के नाम, पंजीकरण संख्या, अंतिम प्रस्ताव प्रक्रिकनन के रूप में कार्यरत है।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है। दावे का प्रमाण भारत दिवाला तथा दिवालयिंग मंडल (कांपोर्ट व्यक्तिां के लिये दिवाला प्रस्ताव प्रक्रिया) विनियमन 2016 के चैप्टर IV के अनुसार जमा किया जाएगा। दावे का प्रमाण निम्न विनिर्दिष्ट प्रपत्रों में जमा किये जा सकते है प्रपत्र बी: कर्मियों तथा कर्मचारियों को छोड़कर अपरिसनल क्रेडिटर्स द्वारा दावे के लिये प्रपत्र सी: विविध क्रेडिटरी द्वारा दावे के लिये प्रपत्र डी: कर्मियों तथा कर्मचारियों द्वारा दावे के लिये प्रपत्र ई: कर्मियों अथवा कर्मचारियों के प्रतिनिधियों द्वारा जमा किये गये दावे के लिये प्रपत्र एफ: विविध क्रेडिटरी तथा अपरिसनल क्रेडिटरी के अतिरिक्त क्रेडिटरी द्वारा दावे के लिये दावे का गलत अथवा भ्रामक प्रमाणों को जमा करने पर दंडित किया जा सकता है

हस्ता/- मोह. नाजिम खान अंतिम प्रस्ताव प्रक्रिकनन

तिथि: 5.10.2021 पंजी सं.: IBBI/IPA-002/IP-N00076/2017-18/10207 स्थान: नई दिल्ली

सुपरटेक मामला : हरित पट्टी की जमीन को वापस लेने की कवायद शुरू

जनसत्ता संवाददाता नोएडा, 5 अक्टूबर।

सेक्टर-93ए में प्राधिकरण ने अपनी सात हजार वर्ग मीटर जमीन वापस लेने की कवायद शुरू कर दी है। मंगलवार दोपहर बाद प्राधिकरण का दस्ता सुपरटेक एमराल्ड परिसर पहुंचा। इसने हरित पट्टी में बने क्रीड़ा स्थल (स्पोर्ट्स एक्टिविटी एरिया) को ध्वस्त किया। इसके बाद भूमिगत में बनी करीब 100 मीटर लंबी दीवार को ध्वस्त करने की कार्रवाई शुरू कर दी है। प्राधिकरण अधिकारियों के मुताबिक दीवार हटने के बाद करीब 200 वाहनों को खड़ा करने की जगह बन जाएगी।

सुपरटेक के दोनों टावरों को ध्वस्त करने के लिए सोमवार को ‘सेंट्रल बिल्डिंग’ रिसर्च इंस्टीट्यूट’ (सीबीआरआई) के द्वाि प्राधिकरण के सामने कार्य योजना प्रस्तुत करेगा। प्रस्तुतिकरण आभासी होगा या प्रत्यक्ष, इसका आने वाले दिनों में निर्णय होगा। प्रस्तुतिकरण के बाद टावरों को ध्वस्त करने के लिए निविदा या एंजंसी के चयन का फैसला लिया जाएगा। सुपरटेक बिल्डर की प्रार्थना सुप्रीम कोर्ट में खारिज होने के

Delhi International Airport Limited	दक्षिणी दिल्ली नगर निगम
Regd.Off: New Urban Bypass, Opp Terminal 3, ICA Airport, New Delhi-110 037. TENDER NOTICE Bridge Mounted Equipment Project at Indira Gandhi International Airport Delhi International Airport Limited (DIAL), a Public Private Partnership between GMR group and Airports Authority of India (AAI), invites Statement of Qualifications (SOQ) from the interested parties to Finance, Install, Operate, Maintain and Manage the Bridge Mounted Equipment for rendering the BM Services at IGI Airport, New Delhi, through competitive bidding process. Last date for submission of SOQ is October 13, 2021, 1600 Hrs. Further details can be accessed at (www.newdelhiaiport.in). For any queries, do write up at: BME.RFP@gmrgroup.in DIAL/ 143/ PREM ASSOCIATES	लोक स्वास्थ्य विभाग (मुख्यालय) 18वीं मंजिल, एसपीएम सिविक सेंटर जेएल नेहरू मार्ग, नई दिल्ली-110002 दूरभाष संख्या 23226858 सार्वजनिक सूचना एनजीओ के स्वयं सहायता समूहों या अन्य सामान संगठन जो कि सोसाइटी पंजीकरण अधिनियम के तहत पंजीकृत और 'दिल्ली' में संचालित हो, एसडीएमसी के अधिकार क्षेत्र में आने वाले रमशान भूमि / कब्रिस्तान / इलेक्ट्रिक रमशान के संयोजन, विकास और रख-रखाव हेतु रचने की अभियंताकि (ईओआई) आमंत्रित की जाती है। नियम व शर्तों और सहायक दस्तावेजों की प्रति अपर एम्पएचओ (पीएच) /एसडीएमसी, 18वीं मंजिल, सिविक सेंटर नई दिल्ली-110002 के कार्यालय से प्राप्त की जा सकती है या वे एसडीएमसी की वेबसाइट www.mcdonline.gov.in और www.mcdonline.nic.in पर डाउनलोड करने के लिए एा सकते हैं। इच्छुक एनजीओ किसी भी कार्य दिवस में अपर एम्पएचओ (पीएच), 18वीं मंजिल, सिविक सेंटर, जवाहरलाल नेहरू मार्ग, नई दिल्ली-110002 के कार्यालय में सुबह 9:00 बजे से शाम 4:00 बजे तक ईओआई जमा कर सकते हैं। दस्तावेजों के साथ ईओआई जमा करने की अंतिम तिथि 5 नवंबर 2021 को शाम 4:00 बजे। अधिक जानकारी के लिए कृपया एसडीएमसी की वेबसाइट www.mcdonline.gov.in और www.mcdonline.nic.in पर जाएं। अपर एम्पएचओ (पीएच) दक्षिणी दिल्ली नगर निगम RO No.: 53/DPI/S-2021-22

फ़ेडरसी लिमिटेड

(सीआरएन : L24239MH1940PLC003176)

पंजीकृत कार्यालय : बी-8, एम.आई.सी. इंडस्ट्रियल एरेंट, वावुज-43/1136, जिला औरंगाबाद, महाराष्ट्र
दूरभाष नं. : +91 240 255 4407; वेबसाइट : www.fdcindia.com; ई-मेल : investors@fdcindia.com

सार्वजनिक सूचना

कम्पनी के रटॉकिटों, रिटेलरों एवं जनसामान्य की जानकारी के लिए सार्वजनिक हित में यह घोषणा जारी की गयी है।

वित्त मंत्रालय, नई दिल्ली द्वारा 1 अक्टूबर, 2021 से 31 दिसम्बर, 2021 तक की अवधि के लिए केन्द्रीय जीएसटी अधिसूचना संदर्भ 12/2021

दिनांक 30 सितम्बर, 2021 के अनुसार प्रतिष्ठित ग्राहकों के यहीं हुई जीएसटी का लाभ प्रदान करने के लिए निम्नलिखित उपायों की एमआरपी तथा ग्राहक टू रिटेलर (पीटीआर) संशोधित किये गये हैं।

क्र.सं.	उपनाद का नाम	पैक साइज	वर्तमान एमआरपी (₹.)	संशोधित एमआरपी (₹.)	वर्तमान पीटीआर (₹.)	संशोधित पीटीआर (₹.)
1	फैब्रिका 200 मिला	34 टैबलेट	1,870.00	1,870.12	1,385.71	1,385.71
2	फैब्रिका 400 मिला	10 टैबलेट	950.00	890.62	678.57	678.57
3	फैब्रिका 400 मिला	17 टैबलेट	1,615.00	1,514.06	1,153.57	1,153.57
4	फैब्रिका 800 मिला	10 टैबलेट	1,600.00	1,500.00	1,142.86	1,142.86
5	फैब्रिका सससैन	135 मिली	2,400.00	2,250.00	1,714.29	1,714.29

पुनः केन्द्रीय जीएसटी अधिसूचना संदर्भ : 05/2021 केन्द्रीय कर (दर) दिनांक 14/06/2021 के अनुसार, इस अधिसूचना की समाप्ति के बाद निम्नलिखित उपायों की 1 अक्टूबर 2021 से प्रभावी जीएसटी की 5% से 18% में बढ़ाव कर दिया गया है। उन्हीं को देखते हुए, निम्नलिखित उपायों की एमआरपी और ग्राहक टू रिटेलर (पीटीआर) में संशोधन किया गया है।

क्र.सं.	उपनाद का नाम	पैक साइज	वर्तमान एमआरपी (₹.)	संशोधित एमआरपी (₹.)	वर्तमान पीटीआर (₹.)	संशोधित पीटीआर (₹.)
1	ट्राइडाय हेल्थ सैनित्वाइन	100 मिली	44.50	50.00	33.90	33.90
2	ट्राइडाय हेल्थ सैनित्वाइन	500 मिली	222.45	250.00	169.48	169.48

रटॉकिटों से अनुगोच किया जाता है कि वे उपरोक्त पर ध्यान दें और उपरोक्त उपायों को उल्लिखित मूल्य पर बेचें और ग्राहक अनुगोच किया जाता है कि खुदरा विक्रेताओं से डाउन दे लाइन सम्पर्क करके इस पर ध्यान दें और तत्काल प्रभाव से उक्त एमआरपी को लागू करने का अनुगोच किया जाता है।

तिथि : 06/10/2021 ; स्थान : मुम्बई

पुनः केन्द्रीय जीएसटी अधिसूचना संर्भ : 05/2021 केद्रीय कर (रट) दिनांक 14/06/2021 के अनुसार, इस अधिसूचना की समाप्ति के बाद निम्नलिखित उपायों की 1 अक्टूबर 2021 से प्रभावी जीएसटी को 5% से 18% में पहाल कर दिया गया है। उसी को देखते हुए, निम्नलिखित उपायों की एमआरपी और ग्राहक टू रिटेलर (पीटीआर) में संशोधन किया गया है।

क्र.सं.	उपनाद का नाम	पैक साइज	वर्तमान एमआरपी (₹.)	संशोधित एमआरपी (₹.)	वर्तमान पीटीआर (₹.)	संशोधित पीटीआर (₹.)
1	ट्राइमाई हेन्ड सैनिटाइजर	100 मिली	44.50	50.00	33.50	33.90
2	ट्राइमाई हेन्ड सैनिटाइजर	500 मिली	222.45	250.00	169.48	169.48

रटॉकिटों से अनुरोध किया जाता है कि वे उपरोक्त पर ध्यान दें और उपरोक्त उपायों को उल्लिखित मूल्य पर बेचें और आने अनुरोध करने के लिए खुदरा विक्रेताओं से डाउन द लाइन सम्पर्क करके इस पर ध्यान दें और तत्काल प्रभाव से उक्त एमआरपी को लागू करने का अनुरोध किया जाता है।

तिथि : 06/10/2021 ; स्थान : मुम्बई

कायालय वसुली आधिकारिता-III	द्वितीय अधिधकरण-II, दिल्ली	विक्रय उद्घोषणा सूचना
ज्योती मंजिल, जीवन ताल बिल्डिंग, पटेल चौक, संसर मार्ग, नई दिल्ली-110001		
आर.सी. 06/2016		
बैंक तथा वित्तीय संस्थानों के बकाए ऋणों की वसुली अधिनियम, 1993 के साथ पठित आवक अधिनियम, 1961 की द्वितीय अनुसूची के नियम 52 (2) के अंतर्गत विक्री उद्घोषणा		
कांर्पोरेशन बैंक बनाम मैसर्स एसआरएस एडवर्टाईजिंग एण्ड मार्केटिंग प्रा.लि., इसके निदेशक श्री डी.एस. मेहरदारना, 303, अवध कॉम्प्लेक्स, डी-5, लक्ष्मी नगर, दिल्ली-92 सीडी # 2, श्री देविवर सिंह मेहरदारना, बी-227, विवेक विहार, दिल्ली-110095		
सीडी # 3, सुश्री गुरगोला कौर, बी-227, विवेक विहार, दिल्ली-110095		
1. बैंक कि नं. 1,38,85,742/- (एक पक करोड़ अठ्तीस लाख पचासी हजार सात सौ बयालीस मात्र) का उल्लेख करते हुए पीटीआरन अधिकारी, ऋण वसुली अधिकरण-II द्वारा आह्वित वसुली प्रमाणपत्र सं. 06/2016 दिनांक 01.03.2016 के अनुसार, सीडी संयुक्त रूप से/अथवा अलग-अलग ओए दाखिल करने की तिथि अर्थात 04.02.2014 से लागत सहित वसुली की तिथि तक 12% वार्षिक की दर से ब्याज सहित राशि रु. 1,37,45,742/- (एक पक करोड़ तीस लाख पैंतालिस हजार सात सौ बयालीस मात्र) अदा करने के उत्तरदायी है।		
2. तथा, जैसा कि अधोहस्ताक्षरी ने उक्त वसुली प्रमाणपत्र की संतुष्टि के लिए नीचे अनुसूची में वर्णित संयुक्त की विक्री का आदेश दिया है।		
3. एतद्वारा सृजित किया जाता है कि स्थाना आदेश की अनुपस्थिति में 10.11.2021 को 11.00 बजे पूर्ण, से 12.00 बजे अप. के बीपी, यदि जरुरी हुआ तो 12.00 बजे अप. के बाद 5 मिनट के विस्तार के साथ ई-नीलामी ताल बोली द्वारा उक्त संयुक्ति के विक्री की जाएगी तथा यह बोली ‘‘ओन लाइन इलेक्ट्रॉनिक बोली’’ के माध्यम से वेबसाईट https://bankauctoins.in पर होगी।		
4. यह विक्री नीचे अनुसूची में नामित उपरोक्त सीडी'ज की संयुक्ति की होगी तथा उक्त संयुक्ति से जुड़ी देवताएं एवं दावे, जो अब तक सुनिश्चित हैं, वे प्रत्येक लॉट के समक्ष अनुसूची में निहित हैं।		
5. संयुक्ति को अनुसूची में निर्दिष्ट के अनुसार विक्री पर रखा जाएगा। यदि वसुली को जाने वाली राशि संयुक्ति के भाग की विक्री से पूरी हो जाती है तो शेष के मामले में वृत्त विक्री रोक दी जाएगी। यदि विक्री संयुक्त अधिकारी के पास अनुसूची में वर्णित बकाए, ब्याज लापन (विक्रो लागत सहित) जमा कर दी जाती है अथवा उक्त प्रमाणपत्र की राशि, ब्याज एवं लागत अधोहस्ताक्षरी के पास जमा कर दिए होने का उनकी संतुष्टि के लिए प्रमाण जमा कर दिया जात है तो किसी भी लॉट को नीलामी से पूर्व विक्री तत्काल रोक से जाएगी।		
6. ऐसे किसी अधिकारी या अन्य व्यक्ति विक्री के सिलसिले में कोई कर्तव्य निर्वहन का दायित्व हो, प्रत्यक्ष या परोक्ष रूप से, वे बेची जा रही संयुक्ति को अर्जित करने के लिए बोली लगाने या कोई हित अर्जित करने के लिए प्रयास करने में अग्रम होगे।		
7. यह विक्री आकरक अधिनियम, 1961 की द्वितीय अनुसूची में निर्दिष्ट शर्तों तथा उसके अंतर्गत निर्मित नियमों तथा आगे की निम्नलिखित शर्तों के अधीन होगी		
7.1 संयुक्त अनुसूची में निर्दिष्ट विवरण अधोहस्ताक्षरी की सर्वश्रेष्ठ जानकारी के अनुसार प्रस्तुत की गई है, लेकिन, इस उद्घोषणा में किसी गलती, त्रुटि अथवा खामी के लिए अधोहस्ताक्षरी उत्तरदायी नहीं होगे।		
7.8 निर्धारित अवधि में भुगतान में चूक करने पर विक्री को नई उद्घोषणा जारी करने के बाद संयुक्ति की फिर से विक्री की जाएगी। विक्री के खर्च को डेफे करने के बाद, अधोहस्ताक्षरी यदि उपयुक्त समझे हैं, तो जमा की गई राशि सरकार के पक्ष में जवल कर ती जाएगी तथा चूक करने वाले क्रेता को उस राशि अथवा जिसके लिए दावे में उसकी विक्री की जाएगी, के प्रति दावे करने के सभी अधिकारों से वंचित कर दिया जाएगा।		
8. संयुक्ति की विक्री ‘‘जैसा है जहां है तथा जो है यही है’’ आधार पर की जा रही है।		
9. अधोहस्ताक्षरी को उसका कोई भी कारण बताए बिना यदि अस्वीकृत होता है तो किसी या सभी बोलियों को स्वीकार अथवा निरस्त करने तथा किसी भी समर नीलामी को स्थगित करने का अधिकार है।		

लॉट नं.	बेची जाने वाली सम्पत्ति का विवरण	सम्पत्ति अथवा इसकी किसी भी अवस्था में आकलित राजस्व	उस ऋणभार का विवरण जो सम्पत्ति पर बकाया है	दावे, यदि कोई हों, जिसे सम्पत्ति पर किया गया है, तथा अधिकारी और मूल्य पर कोई अन्य ज्ञात विवरण
1.	खसरा नं. 833, प्लॉट नं. 224, दून हाइदर, मौजा कंसवाली कोठादी, विकास नगर, जिला देहरादून	ज्ञात नहीं	ज्ञात नहीं	ज्ञात नहीं
2.	खसरा नं. 786, दून हाइदर, मौजा कंसवाली कोठादी, विकास नगर, जिला देहरादून	ज्ञात नहीं	ज्ञात नहीं	ज्ञात नहीं
3.	खसरा नं. 786, दून हाइदर, मौजा कंसवाली कोठादी, विकास नगर, जिला देहरादून	ज्ञात नहीं	ज्ञात नहीं	ज्ञात नहीं
4.	खसरा नं. 556, दून हाइदर, मौजा कंसवाली कोठादी, विकास नगर, जिला देहरादून	ज्ञात नहीं	ज्ञात नहीं	ज्ञात नहीं
मैंने हाथ से तथा मुहर लगाकर 06.09.2021 को दी गई।				
			(दत्तात्रेय बाजपेयी	
			रिक्तगरी अधिकारी-II, डीआरटी-II, दिल्ली	

आसपास

दिल्ली मामूली कहामुनी पर रिक्शा चालक की हत्या

जनसत्ता संवाददाता नई दिल्ली, 5 अक्टूबर।

सरिता विहार थाना क्षेत्र में सोमवार रात एक बैटरी रिक्शा चालक की सुआ चोंप कर हत्या कर दी गई। पुलिस को वारदात की जानकारी रात करीब साढ़े आठ बजे मिली थी। सूचना मिलने पर पुलिस की टीम मौके पर पहुंची तो पता चला कि घायल अरविंद को पास के अपोलो अस्पताल में भर्ती करवाया गया है। पुलिस की टीम जब अस्पताल पहुंची तो चिकित्सकों ने बताया कि अरविंद की मौत हो गई है।

शुरुआती छानबीन में पता चला है कि बैटरी रिक्शा में सवारी बैठाने को लेकर एक अन्य बैटरी रिक्शा चालक अवदेश उर्फ पप्पू से अरविंद की कहासुनी हो गई थी, जिसके बाद दोनों में मारपीट होने लगी। इसी दौरान पप्पू ने अरविंद के सीने पर सुआ (पोकर) से हमला कर दिया था। फिलहाल पुलिस ने आरोपी अवदेश को गिरफ्तार कर लिया है।

दक्षिणी पूर्वी जिला पुलिस उपायुक्त ईशा पांडेय ने मंगलवार को बताया कि सोमवार रात करीब साढ़े आठ बजे पुलिस को एलआइजी फ्लैट सरिता विहार के पास झगड़े की सूचना मिली। मौके पर पहुंची पुलिस टीम को पता चला कि घायल युवक को अपोलो अस्पताल में भर्ती कराया जा चुका है। पुलिस टीम पास के अपोलो अस्पताल में पहुंची, जहां चिकित्सकों ने बताया कि घायल युवक की मौत हो

पुस्तक मेले में दो उपन्यासों पर परिचर्चा

जनसत्ता संवाददाता नई दिल्ली, 5 अक्टूबर।

लखनऊ में आयोजित 18वें राष्ट्रीय पुस्तक मेला में वाणी प्रकाशन समूह की ओर से बालेंदु द्विवेदी के चर्चित उपन्यास ‘वाया फुरसतगंज’ और ‘मदारीपुर जंक्शन’ पर परिचर्चा का आयोजन हुआ।

परिचर्चा का विषय ‘वाया फुरसतगंज : आधुनिक राजनीति के विद्वप की महागाथा’ रहा। कार्यक्रम में मुख्य वक्ता के रूप में राम बहादुर मिसिर, मूसा खान अशांत बाराबंक्वी, अरुण सिंह के अलावा वाणी प्रकाशन की कार्यकारी निदेशक अदिति माहेश्चरवी-गोयल व दिव्यांश प्रकाशन के प्रबंध निदेशक नीरज अरोड़ा, आलोकक देवी